

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF FTF PHARMA PRIVATE LIMITED

RELEVANT PARTICULARS

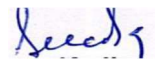
1.	Name of corporate debtor	FTF Pharma Private Limited
2.	Date of incorporation of corporate debtor	20.06.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230GJ2012PTC070818
5.	Address of the registered office and principal office (if any) of corporate debtor	BI.No.193(P)211(P),Xcelon Ind. Park,Chak De India Weigh Bridge Rd,Vasana,Chacharwadi, Ta-S, Anand, Ahmedabad, Ahmedabad, Gujarat, India, 382213
6.	Insolvency commencement date in respect of corporate debtor	09.09.2026 (Wednesday)
7.	Estimated date of closure of insolvency resolution process	08.03.2027 (Monday) (i.e. 180th day from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SUNIL KUMAR KEDIA IBBI/IPA-001/IP-P00028/2016-17/10064
9.	Address and e-mail of the interim resolution professional, as registered with the Board	210-B, 21st Century Business Center, Near Udhna Darwaja, Ring Road, Surat, Gujarat – 395002 E-mail id: kedial_kedia@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	210-B, 21st Century Business Center, Ring Road, Surat, Gujarat – 395002 E-mail id: ipsunilkedia@gmail.com
11.	Last date for submission of claims	25.09.2026 (Friday)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench (Court – 2), has, vide order dated 09.09.2026 in C.P.(IB) 346(AHM)2025, ordered the commencement of a Corporate Insolvency Resolution Process against **M/s FTF Pharma Private Limited**.

The creditors of **FTF Pharma Private Limited**, are hereby called upon to submit their claims with proof on or before 23.09.2026 (Wednesday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sunil Kumar Kedia

Interim Resolution Professional of Corporate Debtor M/s. FTF Pharma Private Limited

IP Registration No: - IBBI/IPA-001/IP-P00028/2016-17/10064

Email Id:- ipsunilkedia@gmail.com

IBBI Regd. Email : kedial_kedia@yahoo.com

AFA Valid till: 31.12.2026

Date : 11.09.2026

Place : Surat